

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**RAJYA SABHA**  
UNSTARRED QUESTION NO. 1425  
TO BE ANSWERED ON 12.02.2021

**LAND HOLDINGS OF THE SC/ST COMMUNITIES**

**1425. Shri Binoy Viswam:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) The number of villages with no land holding of people belonging to Scheduled Caste (SC) and Scheduled Tribe (ST) communities;
- (b) The percentage of land in India that is owned by SC and ST communities' respectively;
- (c) The State- wise details of land procured by Government entities that was originally owned by a person from SC or ST community; and
- (d) The percentage of land owned by women that is classified as agricultural land and the details of policy measures taken if any, to convert it into non-farm sector land?

**ANSWER**

**MINISTER FOR RURAL DEVELOPMENT  
(SHRI NARENDRA SINGH TOMAR)**

(a): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. Information regarding number of villages with no land holding of people belonging to SC/ ST communities is not centrally maintained by Department of Land Resources.

(b): Ministry of Statistics and Programme Implementation has informed that National Statistical Office (NSO) conducted a Land and Livestock Holdings Survey (LHS) during NSS 70th round (January - December 2013) in the rural areas of the country with reference to the Agricultural year July 2012- June 2013. The survey collected detailed information on the ownership holdings of the rural households. As per the results, percentage distribution of rural households and percentage area of land owned for different social groups is given in **Annexure.**

(c): State- wise details of land procured by Government entities that was originally owned by a person from SC or ST community is not centrally maintained by Department of Land Resources.

(d): Department of Agriculture, Cooperation & Farmers Welfare has informed that as per results of Agriculture census 2015-16, out of the total operated area of 157.82 million hectare, total area of operational holdings operated by women operational holders is 18.49 million hectare. Here Operational Holdings is defined as "all land which is used wholly or partly for agricultural production and is operated as one technical unit by one person alone or with others, without regard to the title, legal form, size or location".

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**Annexure referred to in reply to Part (b) of Rajya Sabha Unstarred Question No. 1425  
for Answer on 12.02.2021**

<b>Distribution of land owned per household by social group in rural areas</b>						
Indicators		ST	SC	OBC	Others	all*
(1)		(2)	(3)	(4)	(5)	(6)
1.	percentage of households	11.89	20.06	44.82	23.23	100.00
2.	percentage area of land owned	13.06	9.23	45.68	32.03	100.00

\*includes cases of social group not recorded

Source: Table 4 of Appendix A, NSS Report No. 571: Household Ownership and Operational Holdings in India